# THE HIGH COURT OF MEGHALAYA SHILLONG

## ANNUAL CONFIDENTIAL REPORT OF JUDICIAL OFFICERS

Name of Judicial Officer:	
Report for the year ending:	

#### **PERSONAL DATA**

(To be filled by the concerned Judicial Officer)

- Name of Judicial Officer :-
- 2. Post held with special :- power, if any
- Date of continuous :appointment to present grade
- 4. Present post and date of :- appointment thereto
- 5. Period of work done during :- the year under report
- i. On judicial side :
- ii. On administrative side :-
- iii. On deputation :-
- iv. Period of attachment :-
- 6. Brief description of the :duties performed by the
  Judicial Officer, including
  any other special work
  done, during the year with
  special achievements, if
  any.
- 7. Brief description of :- assistance and guidance received by the Judicial Officer from seniors.

## **OTHER DATA**

1.	Mention	instance	es,	if	any,	wher	е	you	have	e not	deliv	ered
	judgment	within	30	(th	nirty)	days	of	hea	ring	argum	ents	with
	reasons f	or such	dela	ay.								

2.	How many cases	were fixed	for further	hearing	after	conclus	ior
	of hearing?						

- 3. Mention any cases where the Revisional/ Appellate Court reversed/ upheld your judgment.
- 4. Mention the adverse remark, if any, passed by the Revisional/ Appellate Court on your judgment.
- 5. Summary of the work in the Court and the work turned out by the Judicial Officer:

(a)

Cases pending at the	Institution of cases during the year	Total for disposal	Disposal of cases during the year under report				
beginning of the year under report	under report		Main Case	Misc. Case			

(b	) (i) Total no. of cases pending for more than 5 (five) years a
	the beginning of the year:
	(ii) Total no. of such cases disposed of during the year under
	report:

(c)	If there are no cases pending for more than 5 (five) years at the beginning of the year under report, the Judicial Officer concerned shall further furnish the following data:  i. No. of cases pending for 4 (four) years and no. of cases disposed of therefrom:
	ii. No. of cases pending for 3 (three) years and no. of cases disposed of therefrom:
	iii. No. of cases pending for 2 (four) years and no. of cases disposed of therefrom:
(d)	(i) How many bail applications were instituted within the reporting period:
	(ii) How many bail applications could not be disposed of within 1 (one) week from the date of the institution:
(e)	(i) Total number of UTPs who were in custody and faced trial during the period under reporting:
	(ii) In how many cases trial could not be concluded within 6 (six) months in case of Magisterial trial and within 2 (two) years in case of Sessions trials where the UTPs were incustody:
(f)	What kind of efforts was made to dispose of all the cases pending for 5 (five) years or more by the end of the year?
(g)	(i) How many UTPs have completed the period of custody in excess of the sentence likely to be awarded, if conviction is recorded?
	(ii) How many UTPs were released on personal bond u/s

## **GENERAL STATEMENT OF DISPOSAL FOR**

THE COURT OF		

	Pending	Instituted		Disposed of Pending		Unit	s obta	ained		
Type of Cases (as applicable)	at the beginning of the year	/Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
Α	В	С	D	E	F	G	Н	ı	J	K
Title Suits										
Money Suits										
Injunction Applications/ other Misc. Cases (Civil)/ Petitions filed under Order I Rule 10 (2), Order VI Rule 17, Order VII Rule 11 and Sections 10, 11 and 151 of the CPC Execution										
Proceedings										
Title Appeals/ First Appeals/ Second Appeals Money Appeals Misc. Civil Appeals Claim Cases u/s 166 MV Act Indian Succession Act Cases/ Succession Cases/										
Cases/ Guardian & Wards Act Cases/ Test Probate Cases Matrimonial Suits (not in Lok Adalat)										

	Ponding	Pending Instituted Of Pending		Unit	s obta	ained				
Type of Cases (as applicable)	at the beginning of the year	/Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
A	В	С	D	E	F	G	Н	- 1	J	K
A Appointment of Receiver/ Guardian Other Family Court Matters Reference under LA Act Reference under ID Act Interlocutory matter under ID Act Wakf matters Departmental Enquiry Arbitration matters Cases under Commercial Courts Act, 2015 Other contested Civil Cases not covered	beginning of the year	on transfer	out	Disposal			with institution			
above Sessions Cases: Type-I										
Cases: Type-II  Criminal Appeals  Criminal Revisions  NDPS Act Cases  Cases under POCSO Act, 2012 triable by Special										
Judge Prevention of Corruption Act Cases Protection of Human Rights Act Cases										

	Donalin	Instituted				osed of	Pending	Unit	s obta	ained
Type of Cases (as applicable)	Pending at the beginning of the year	/Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
A	В	С	D	E	F	G	Н	-	J	K
Unlawful Activities (P)										
Act Cases										
Consumer										
Protection										
Act Cases										
Other Cases										
under										
Special Act										
(s) tried by Sessions										
Courts										
Warrant										
Procedure										
IPC Cases										
Warrant										
Procedure										
Cases under										
other Acts not included										
in this list										
Summons										
Procedure										
IPC Cases										
Summons										
Procedure Cases under										
other Acts										
not included										
in this list										
Summary										
Trial Cases										
under IPC										
Summary										
Trial Cases under other										
Acts not										
included in										
this list						<u> </u>				
Electricity Act										
Cases										
Essential										
Commodity Act Cases										
Cases u/s										
125 CrPC										
Domestic										
Violence Act										
Cases										
N.I Act										
Cases										
				<u>I</u>	<u> </u>	l	<u>l</u>			

Pending	Instituted	Canan		Disposed of		Pending	Units obtained		
at the beginning of the year	/Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	of the year with institution	Contested	Uncontested	Total
В	С	D	E	F	G	Н	ı	J	K
of the year	transfer	out				with institution			
	at the beginning of the year	at the /Brought beginning on of the year transfer	at the beginning on of the year transfer	at the beginning on of the year transfer    A	at the beginning on of the year transfer Cases transferred out Total for Disposal	at the beginning on of the year transfer transfer      Disposal   Disposal	at the beginning of the year of transfer transfer    Cases transferred out    Total for Disposal    Di	at the beginning of the year transfer      A continue of the year of year of the year of the year of the year of the year of y	at the beginning of the year of transfer transfer out Total for Disposal out Disposal out Total for Disposal out Disposal Disposal out Disposal Out Disposal Disp

		Pending	Instituted			Disp		Pending	Unit	s obta	ained
	e of Cases applicable)	at the beginning of the year	/Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
	Α	В	C	D	E	F	G	Н	-	J	K
t	Cases settled hrough ediation										
Cas	es dispose	ed of in Lok	Adalats:	<u> </u>						<u>I</u>	
a)	MAC Cases;										
b)	Matrimo nial matters;										
c)	Other cases										
	lications 438/ 439										
	er Bail lications										
Othe Cas (Crii cove abo	er Misc. es minal) not ered ve										
Cas	ninal es not ered										
by to Juve Boa	enile rd										
prod	tested ceedings/ es/ suits other										
Any case	other es										
T	OTAL										

**Type –I**: - Cases under IPC where minimum punishment prescribed is imprisonment for life.

**Type – II**: - Cases under IPC except those covered by Type-I.

Remarks/	<b>Explanation</b>	of	the	Judicial	Officer,	if	any,	in
relation to disp	osal of cases:							

In case the Judicial Officer has been tied up with any particular case(s) which has consumed a lot of his/ her time, he/ she can give details of the same and that shall be taken into consideration while making assessment in regard to disposal of cases while recording the overall assessment in the ACR.

Date:	
Place:	
	Signature:
	(Name in full of the Judicial Officer submitting the ACR)
	Designation:

### REPORT OF THE REGISTRAR GENERAL/ REGISTRAR (VIGILANCE)

A. Registrar General/Registrar (Vigilance), as the case may be, is to check up/ verify the disposal statement of the concerned Judicial Officer and submit his/ her report:

## Assessment on general disposal -

Туре	Number of Cases	Units obtained
Contested disposal		
Uncontested disposal		
TOTAL		

	10111
	Percentage of general disposal:
	Percentage of disposal of cases pending for more than 5 (five) years:
	Grading in respect of general disposal:
В.	Please mention as to whether any disciplinary proceeding is pending against the Judicial Officer for the year under report:
C.	Please mention observation, if any, of the High Court relating to the concerned Judicial Officer on the judicial side:

## TO BE FILLED UP BY THE REPORTING OFFICER/ AUTHORITY

	Group – A (	(General)	Marks allotted	Marks awarded	Remarks, if any
a)	•	attending and g Court	10		
b)		over Court edings	20		
c)		ip with other Officers	10		
d)	Relationship	with the Bar	10		
e)	obtain willin own conduc confider	motivate, to g support by and inspire nce in the nate staff	15		
f)	Administra	tive control	15		
	ТОТ	<b>AL</b>	80		
	Group – B (J	udgment)	Marks allotted	Marks awarded	Remarks, if any
a)	•	Promptness in Judgments	10		
b)	Bre	evity	10		
c)	Reasoning	Factual Aspect	20		
		Legal Aspect	20		
	TOTA	AL	60		
	Group – C (D Case	-	Marks allotted	Marks awarded	Remarks, if any
Disposal of Cases		40			
	Group	– D	Marks allotted	Marks awarded	Remarks, if any
	Special achievelds of Legal A etc	id/ Mediation,	20		

Group	Marks allotted	Marks awarded
Group A: General	80	
Group B: Judgment	60	
Group C: Disposal of cases	40	
Group D: Special achievement in the fields of Legal Aid/ Mediation, etc.	20	
TOTAL	200	

A. Marks o	btained out of total 2	200:	
B. Grading	:		
	Calculatio	on of grading	
	Outstanding	170 – 200	
	Very Good	140 – 169	-
	Good	110 – 139	-
	Average	80 – 109	-
	Below Average	Below 80	
(Outstan	ding/ Very Good/ Goo	d/ Average/ Below Ave	erage)
exceptio	nal qualities and pe	e graded <b>outstandir</b> erformance have bee ing should be clearly br	n noticed
Grading	awarded should be wi	ritten in words:	

- **C. Integrity** (tick mark whichever is applicable)
  - a. Beyond doubt
  - b. Nothing adverse
  - c. Doubtful
  - d. Known case of lack of integrity (mention in brief)
- **D. General Assessment:** (Please give an overall assessment of the Judicial Officer with reference to any striking qualities not covered by the above entries viz. sense of responsibility in discharging duties, mannerisms, discipline, etc.)

Date:			
Place:			
		Signature: _	
	Name in bloc	k letters:	
	Post	: held:	
			(Reporting Officer)

Note:

The Reporting Officer shall examine 15 (fifteen) judgments delivered by the Judicial Officer during the relevant period and assess the Judicial Officer as per the given rating. The photocopies of said signed 15 (fifteen) original judgments shall be forwarded alongwith the filled up ACR form to the High Court Registry.

## TO BE FILLED UP BY THE REVIEWING AUTHORITY

1. Are you satisfied that the Reporting Authority has made his/ her

	report with due care and attention and after taking into account all the relevant materials?
2.	Whether you agree with the assessment of the Judicial Officer as given by the Reporting Authority? (Reasons must be specified in case of disagreement.)
3.	Remarks with specific comments about the <b>GENERAL ASSESSMENT</b> and <b>GRADING</b> given by the Reporting Authority.
Dat	e:
Pla	ce:
	Signature:
	Name in block letters:
	Post held:(Reviewing Officer)

#### TO BE FILLED UP BY THE ACCEPTING AUTHORITY

(a) Whether the Accepting Authority agrees with the **ASSESSMENT** and **GRADING** of the Judicial Officer made by the Reporting Authority/ Reviewing Authority?

(b) If disagrees, the **REASON**, **ASSESSMENT** and **GRADING** of the Accepting Authority.

(c) Other observations or directions, if any:

- (d) Fitness for promotion to higher Grade:
  - i. Fit
  - ii. Not yet fit
  - iii. Unfit

Note:

(In case the Judicial Officer is assessed as **NOT YET FIT** or **UNFIT**, specific reasons has to be assigned. **DOUBTFUL**/ **SUSPICIOUS** or **KNOWN CASE OF LACK OF INTEGRITY** or **BAD REPUTATION** may be the **REASON (S)** for grading the Judicial Officer as **NOT YET FIT** or **UNFIT** for Promotion).

Whether the Judicial Officer has got any special characteristic and/or any outstanding ability which would justify his special selection for appointment/promotion out of turn? If yes, please mention the characteristic briefly.

Date:		
Place:		
	Signature:	
	Name in block letters:	
	Post held:	
		(Accepting Authority)

## [By the assessed Judicial Officer]

## YEARLY CALENDAR

OFFICER RELATED	FROM	ТО	NO. OF DAYS
Casual Leave			
Earned Leave			
Maternity Leave			
Any other Leave			
TOTAL			
DUTY RELATED	FROM	ТО	NO. OF DAYS
Attached for other			
work			
Training			
Official duty			
Attending Seminar/			
Conference			
TOTAL			
COURT WORK	FROM	ТО	NO. OF DAYS
PARALYSED DUE TO			
Strike			
Bandh			
Full suspension of			
Court work on death			
etc.			
TOTAL			
GOVT. HOLIDAY	FROM	ТО	NO. OF DAYS
Restricted Holidays			
availed			
Notified Holidays			
Long Vacation			
TOTAL			
WORKING DAYS	FROM	ТО	NO. OF DAYS
Total working days			
during the year			
Actual work done by			
the Judicial Officer			
during the year			
TOTAL			

## REPORTING AUTHORITY/ REVIEWING AUTHORITY/ ACCEPTING AUTHORITY

DESIGNATION	REPORTING AUTHORITY	REVIEWING AUTHORITY	ACCEPTING AUTHORITY
Judicial	District &	Hon'ble Portfolio	Hon'ble the Chief
Magistrate First Class/ Munsiff/ Civil Judge Junior	Sessions Judge	Judge	Justice
Division			
[Grade-III]			
Chief Judicial	District &	Hon'ble Portfolio	Hon'ble the Chief
Magistrate/ Asst.	Sessions Judge	Judge	Justice
District &			
Sessions Judge/			
Civil Judge Senior			
Division			
[Grade-II]			
Secretary, District	District &	Executive	Hon'ble the Chief
Legal Services	Sessions Judge	Chairman,	Justice
Authority		Meghalaya State	
[Grade-II]		Legal Services	
		Authority	
District &	Hon'ble Portfolio	-	Hon'ble the Chief
Sessions Judge/ Addl. District &	Judge		Justice
Sessions Judge/			
Special Judge,			
etc.			
[Grade-I]			
Member	Executive	-	Hon'ble the Chief
Secretary,	Chairman,		Justice
Meghalaya State	Meghalaya State		
Legal Services	Legal Services		
Authority	Authority		
[Grade-I]			

Note:

Hon'ble the Chief Justice will write ACRs in respect of Judicial Officers posted in the High Court Registry/ Meghalaya State Judicial Academy, as per relevant Rules, and as per format approved for that purpose(s).

#### **GENERAL INSTRUCTIONS**

1.

- a. Page nos. 1-10 & Page no. 18 shall be filled up by the Judicial Officer concerned/ Assessed Officer; Page nos. 12-14 shall be filled by the Reporting Officer/ Authority; Page No. 15 shall be filled up by the Reviewing Authority and Page Nos. 16-17 shall be filled up by the Accepting Authority.
- b. Page no. 11 shall be filled up by the Registrar General/
   Registrar (Vigilance).
- c. The Judicial Officers/ Assessed Officer shall submit the filled up ACR form to the Registrar General/ Registrar (Vigilance), immediately at the end of the reporting year, but not beyond 15<sup>th</sup> January of the new year. The Registrar General/ Registrar (Vigilance), as the case may be, shall submit the same to the Reporting Officer/ Authority on or before 15<sup>th</sup> February of the new year. Thereafter, the Reporting Officer/ Authority shall submit the same to the Registrar General/ Registrar (Vigilance), as the case may be, within the last day of February of the new year for placing the same before the Hon'ble Judges.
- 2. If a Judicial Officer works in different stations/ Courts for the reporting period, the Reporting Officer will be the Officer under whom he is presently working **or** under whom he worked for more than 3 (three) months.
- 3. If a Judicial Officer fails to furnish true information, the same will be viewed very seriously even entailing disciplinary proceedings.

4. The grading in respect of disposal of cases will be as follows:

a. 175 units or more : Outstanding

b. 150 units or more : Very Good

c. 125 units or more : Good

d. 100 units or more : Average

e. Less than 100 units : Poor

A Judicial Officer is required to obtain 60% of the total units by contested disposals and any deficiency on this score shall be deducted from the total units obtained. The benchmark has been fixed on the basis of average pendency for disposal which is:

Criminal Courts: Minimum 60 % of the total

pendency;

Civil Courts: Minimum 40 % of the total

pendency;

Sessions Courts: Minimum 50 Sessions cases.

Benchmark formula to consider the shortfall in the average pendency for disposal, if any, and to increase the units accordingly is as follows:

- **A**= Total pendency in the concerned Court during the year;
- **B**= Total units obtained during the year (both contested and uncontested)
- **C**= Total benchmark of minimum average pendency during a year;
- **D**= Total units obtained on consideration of shortfall in the required benchmark of average pendency during a year.

Now, the value of D = B X C

### **Guidelines for Reporting Officer/ Authority**

 In awarding marks against each item in the ACR, preferably brief reasoning is to be given in the 'Remark' column against each item of Group-A, Group-B, Group-C and Group-D.

### Assessment regarding items under Group-A

- 2. In respect of awarding marks against item no. (a), the Reporting Officer shall inspect the Court/ Office of the Judicial Officer concerned during the year of assessment to ascertain his punctuality and also to see whether the entries made in the Court Diary maintained as per Rules by the concerned Judicial Officer reflects correct state of affairs.
- 3. In respect of awarding marks against item no. (b), (c), (d), (e) & (f), the Reporting Officer is to remain vigilant regarding functioning of the concerned Court throughout the year and the Reporting Officer in such matters will act as a mentor for improvement of the junior Judicial Officers.
- 4. To justify the awarding of marks against each item, the Reporting Officer may maintain personal diary(ies) for this purpose in respect of the concerned Judicial Officers.

#### Assessment regarding items under Group-B

5. In this respect, the Reporting Officer, apart from evaluating the judgments submitted by the Judicial Officer concerned shall have the liberty to make his assessment on the basis of judgment(s)/ order(s) which have been challenged in his Court on appellate/ revisional side or otherwise, and in that case, the Reporting Officer has to enclose the copy(ies) of the said judgment(s)/ order(s) with the ACR of Judicial Officer concerned.

#### Assessment regarding items under Group-C

6. In awarding marks under this group, the Reporting Officer shall have due regards in disposal of old pending cases in case of Judicial Officers posted in Court. In case of 'Outstanding' grading in overall disposal, the marks will be awarded within a range of 80% to 100% of total marks (40) e.g. if the Officer has disposed of large number of cases of more than 5 (five) years old, he may be awarded 100% marks and similarly, if any Judicial Officer, though has obtained outstanding marks, has disposed only negligible number of such old pending cases or no old pending cases despite such cases being pending in his/ her Court, the maximum mark which can be awarded is 80% out of total 40 marks. By similar procedure, the marks of Judicial Officers scoring 'very good', 'good', 'average' and 'poor' in disposal of cases will respectively be awarded within the following range:

Very Good – 80% - 60% (out of total marks 40)

Good – 60% - 40% (out of total marks 40)

Average – 40% - 20% (out of total marks 40)

Poor – 20% - 0% (out of total marks 40)

#### **Assessment on integrity**

7. With regard to the assessment on integrity, the Reporting Officers should make their remarks in an uninhibited fashion and if there is doubt about the integrity of the Judicial Officer concerned, same should be clearly reflected in the ACR.

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